

Recommendations of Indian Science Congress on Ocean Development

9985. SHRIMATI SANYOGITA RANE : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Indian Science Congress Association had made recommendations on the resources and development of the ocean ;

(b) if so, the details thereof ; and

(c) the decision to be taken by Government thereon ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) The Indian Science Congress Association has recommended the following : to bring awareness about the Ocean and its resources ; to encourage collaborative work among the scientists ; to evaluate man power requirements for ocean science and technology ; to introduce various courses in marine sciences ; to support research for exploiting our ocean resources ; to develop marine instruments and submersibles ; to introduce legislative measures for pollution control ; to provide suitable security arrangements for protection of the Economic Zone ; to make available Offshore data to interested scientists ; to encourage Research work in various fields like Ocean Accoustic Tomography, to explore the Ocean Bottom Resources to work on acoustics of sea animals, marine pharmacology, isotope oceanography, fish protein technology and plankton food, regular monitoring and control of toxic effluents and radioactive wastes etc.

(c) Government is fully aware of these problems and suitable action is being taken.

Representation of Scheduled Tribes in Class I to IV Posts in Ministries

9986. SHRIMATI SUMATI ORAON : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the percentage of representation of Scheduled Tribes in Class I, Class II, Class III and Class IV posts as on 1 January 1983 in Ministries/Departments/Offices of the Government of India vis-a-vis the prescribed percentage of their representation in such jobs ;

(b) whether representation of Scheduled Tribes in various Government jobs is grossly inadequate and highly unsatisfactory and if so, efforts made/proposed, if any, to effect improvement thereon ; and

(c) whether Government propose to take special steps to fill up the backlog of the prescribed percentage of representations of Scheduled Tribes in jobs under the Government of India, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) The information regarding the representation of Scheduled Tribes as on 1.1.1983 has not been received from various Ministries/Departments and its attached and subordinate offices. Hence, it cannot be made available at this stage.

(b) and (c). The main reason for low representation of Scheduled Tribes is due to non-availability of candidates and their reluctance to move out from their places of residence. Various concessions in age, fee, travelling allowance, standard of suitability, relaxation in 'experience' qualification in direct recruitment and separate interview of candidates belonging to these communities have been prescribed. In case of non-availability of reserved candidates, the reservations are carried forward for three subsequent recruitment years as per relevant instructions on the subject thereby protecting the rights of reserved community candidates. Reserved vacancies are also given wide publicity through News Papers, Employment News, All India Radio, Voluntary Associations and Directors of SC/ST Welfare or Social Welfare in States/Union Territories. In some cases, special limited departmental examinations are also held confined only to candidates belonging to these communities. Examination centres have also been set up in areas having Scheduled Tribe population. Coaching centres have been started to

prepare these candidates for various competitive examinations.

Constitution of a National Commission on Prisons

9987. SHRIMATI USHA PRAKASH CHOUDHARI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Mulla Committee on Jail Reforms has suggested for constitution of a national commission on prisons ;

(b) if so, the details thereof ; and

(c) the decision, if any, taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c). The Committee on Jail Reforms headed by Shri Justice A.N. Mulla (retired) has submitted its report to the Government on 31 March, 1983. As stated in reply to the Starr-ed Question No. 779 answered in the Lok Sabha on 27 April, 1983, the recommendations of the Jail Reforms Committee have to be studied by the Central Government and examined in consultation with the State Governments as Prison Administration is a State subject. A Special Cell is being constituted under the Ministry of Home Affairs for processing these recommendations.

Women Prisoners in Delhi Jails

9988. SHRI G. NARSIMHA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Mulla Committee has pointed out that under the present circumstances the women prisoners in jail are liable to be exploited of their chastity ;

(b) what is the position obtaining in Delhi Jails ;

(c) how many women officers are there to take care of women prisoners ; and

(d) steps taken to improve their prison stay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) The Committee on Jail Reforms headed by Shri Justice A.N. Mulla (retired) has submitted its report to the Government on 31st March, 1983. As stated in reply to the Starr-ed Question No. 779 answered in the Lok Sabha on 27th April, 1983 the recommendations of the Jail Reforms Committee have to be examined in consultation with the State Governments as prison administration is a State subject. A Special Cell is being constituted under the Ministry of Home Affairs for processing these recommendations.

(b) Women prisoners are kept in a separate ward in the Central Jail, Tihar which is the only prison in Delhi. No complaint of exploitation of the chastity of any women prisoner of this jail has come to the notice of Delhi Administration.

(c) There are at present six women matrons in the Central Jail, Tihar to take care of women prisoners. One post of lady Assistant Superintendent and one post of women matron is vacant at present.

(d) Work is under progress on the trifurcation of the Central Jail, Tihar which will provide a separate and self-contained unit for women prisoners.

Treating of D.A. for the Purpose of HRA, CCA etc. by HSCL

9989. SHRI SOMNATH CHATTERJEE : Will the Minister of STEEL AND MINES be pleased to state :

(a) why the Hindustan Steel Works Construction Ltd. has failed to implement the Government's order for treating D.A. upto 320 point as pay for the purpose of HRA, CCA etc ; and

(b) when HSCL is going to implement such orders ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) and (b). The matter is under negotiation in the Joint Forum consisting of the representatives of INTUC, CITU, AITUC, HSM and three